

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

18.07.2013

OA No. 517/2013

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA seeking for a direction for giving him appointment on compassionate grounds. The applicant has also made a representation dated 20.03.2013 (Annexure A/5) in this regard, which is pending consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 20.03.2013 (Annexure A/5) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*ahq*